(f) if so whether the Government would consider measures support these industries by providing subsides as given to the fertiliser industry?

THE DEPUTY MINISTER MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (f) Information is being collected and will be laid on the Table of the House.

Proposal for amendment of incometax Act

961. SHRI MAHENDRA PRASAD. Will the Minister of FINANCE be pleased to state:

- (a) whether Government propose to abolish deduction under Section HH of the Income-tax Act; and
- (b) if so, what are the reasons therefor?

THE DEPUTY MINISTER MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir

(b) As part of the process of streamlining the tax structure, Finance Bill, 1990 proposes reduction in the rates of tax in the case of domestic companies and registered and simultaneously proposes drawal or modification of some of the deductions provided as incentives to taxpayers. Section 80 HH of Income-tax Act, is one of the incentive provisions proposed to be withdrawn on this basis.

Survey under income tax of expenditure incurred in a marriage ceremony in Bombay

962. SHRI SANTOSH BAGRODIA: Will the Minister of FINANCE pleased to state:

(a) what is the outcome of the survey conducted under Sec. 133A (5) of

the Income-tax Act at Bombay to ascertain the quantum of expenditure incurred in the marriage ceremony of the daughter of Shri Bharat and son of Shri Kishorn Mehta; and

(b) if the survey has not yet been completed by when it is likely to be completed and whether a statement will be laid on the Table House on the basis of the enquiries made?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE ANIL SHASTRI): (a) and (SHRI (b) Survey under Section 133A(5) of the Income-tax Act and related enquiries were undertaken at Bombay to ascertain the quantum of expenditure incurred on the marriage ceremony of the daughter of Shri Bharat Shah and the son of Shri Kishole Mehta, both diamond merchatns Bombay.

The enquiries have resulted in adexpenditure of mission Of Shri Bharat 1,16,33,342 by Shah which includes expenditure on food and beverages, decoration, invitation cards, entertainment, video and photograph, payment to Wankhede Stadium, miscellaneous expeses, jewellery and gift of Rahat Patra,

The enquiries have also led to admission of expenditure of s. 91,33,518 by Shri Kishore Mehta, which includes expenditure incurred at Cooperage Grounds at Hotel Oberoi for various ceremonies on hotel rooms, on entertainment, food, jewellery and cellaneous expenses.

The quantification of expenditure on the wedding will however, come final on completion of assessment proceedings in the relevant cases for the assessment year 1990-91. The returns of income for the assessment year have not yet become due and are yet to be filed.